

**SHRI GUMAN MAL LODHA (Pali):** Something must be done. It is a very serious matter. It tantamounts to the breach of privilege of the Members of Parliament. It is a violation of the privileges of the Members of the House. The House cannot be under surveillance of the I.B. We are not to be put under the surveillance of the I.B.

**MR. DEPUTY-SPEAKER:** It is true that the rights of the Members are infringed. It is really a very important matter. Since, the entire House comes under the jurisdiction of the Honourable Speaker, it would be better if this matter is brought to the notice of the Honourable Speaker and discuss with him so that the Honourable Speaker can take effective steps towards this.

**SHRI GUMAN MAL LODHA:** It is a violation by the Home Minister. If the I.B. Officers come here for surveillance, it is a violation by the Home Minister. Because, it is the Home Minister's Department.

Sir, they have come without permission, so they must be dismissed.

**MR. DEPUTY SPEAKER:** Mr. Mukhopadhyay, the hon. Minister is replying to it.

**SHRI RANGARAJAN KUMARAMAN-GALAM:** If I may point out with your kind permission, Sir, you have rightfully pointed out that the premises of Parliament is within the control of the Speaker. I can assure the hon. Member that the Government does not allow any officer to enter the premises because it is under the control of hon. Speaker. It is only with the Speaker's permission that anybody can come at all and therefore the matter may be brought to the notice of the Speaker. We could discuss it, if there is any such thing.

**SHRI DATTATRAYA BANDARV (Secunderabad):** In Andhra Pradesh, in Khammam District at Manuguru, there is a heavy water plant factory. There are two Ministers from that area. For the last 13 days the workers have been on strike. There is a possibility of gas leakage there and if the gas

leaks, another Bhopal Gas Disaster is going to take place. It is going to have very serious repercussions on the surrounding villages of the district.

The hon. Minister of Science and Technology happens to be here and this comes under the portfolio of the Prime Minister also, I request the Prime Minister or the concerned Minister to immediately intervene and look into the matter so that another tragedy like the Bhopal Gas Disaster is averted.

**MR. DEPUTY SPEAKER:** My request to the hon. Members is when you bring vital matters to the notice of Minister, it is not necessary to expand. One should not encroach upon the rights of others. If everybody limits himself to one or two minutes many members can participate. Those who get a chance in the beginning they consume the time of others also. This is must unfair. *(Interruptions)* Mr. Dattatraya, you have have been repeating it thrice. Do not repeat it.

**SHRI RANGARAJAN KUMARAMAN-GALAM:** I assure the hon. Member that afterwards two of us could sit together and I am sure that will solve the problem.

*[Translation]*

**MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal):** Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government towards the lacunae in the "One Rank One Pension" scheme announced by the Government. Though the scheme has not been implemented so far yet there is a feeling of discontentment brawing among the Ex-Servicemen against this scheme.

*[English]*

**MR. DEPUTY SPEAKER:** It is the duty of the Member during Zero Hour to bring important matter to the notice of the Government and we cannot except the reply immediately from the Government. We should

also remember that there are others also who want to participate.

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Mr. Deputy Speaker Sir, only a few Ex-Servicemen are likely to be benefited by the scheme. I would like to say that just 4 lakh out of 12 lakh ex-servicemen are likely to be benefited by this scheme. This is indeed a sorry state of affairs. Secondly, widows of Ex-Servicemen will not be benefited. Thirdly, the Ex-Servicemen drawing two pensions, whose strength is about 20,000 will also not be benefited by the scheme and out of this strength 90 per cent ex-servicemen are those who have retired as soldiers.

[English]

MR. DEPUTY SPEAKER: Mr. Khanduri, 377 is a submission. Zero Hour is an extraordinary hour where within one or two minutes you can say what have to say. There is no need to read it.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Sir, I am reading it so that I do not waffle.

[Translation]

Fortunately, a large number of retired officers will not at all be benefited by the scheme.

Fifthly, Ex-Servicemen who took part in World War-II have also not been covered under the scheme.

Sir, the hon. Minister of Defence has also admitted that there are certain flaws in the scheme. I would therefore, like to request that all the above mentioned anomalies should be removed so that all the Ex-servicemen are benefited by this Scheme. I would also like to urge that Defence person-

nel and the elected representatives should also be associated with the Committee constituted for the implementation of the Scheme.

\* SHRI C.K. KUPPUSWAMY (Coimbatore): I would like to bring to the notice of the House the irregularities that are going on in Tamil Nadu in holding elections for the Co-operative bodies. For instance, in Chokkapudur a village situated in my constituency, there is a Co-operative society with 2,047 members. The local AIADMK MLA has managed to enrol 1047 members at one go. Thereby, they have also ensured the denial of membership to members belonging to other political parties. This irregularly a recent phenomenon is quite rampant all over Tamil Nadu. Hence I would like to bring to the notice of the Government the irregularities that are going on in Co-operative societies. For instance, I am a member of a particular society and I learn that efforts are on to remove my name from the registers of the society. This happens to member like me who is a people's representative in this House and was an elected office bearer of that society. Thus, genuine agriculturists, farmers and milk suppliers who are there or about twenty five years are being removed and people totally unconnected are being enrolled as members with retrospective effect. I urge upon the Government to look into these irregularities and take necessary steps in this regard.

PROF. PREM DHUMAL: Mr. Deputy Speaker, Sir, it is really a matter of pleasure to note that the Government is paying due respect to the Judiciary. Three-four days ago, Bombay High Court in a judgement in the case of a land scandal involving crores of rupees has indicted Maharashtra Government of the irregularities committed by them in the allotment of prime land on nominal price to a society having senior officers as its members.

I demand action against the then Chief Minister and others responsible for allotting